

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

2. ORDER DATED 02/07/2004.

Heard Mr. Rajesh Mohanty,
Learned Counsel appearing for the Applicant,
learned Addl. Standing Counsel
Mr. S. B. Jena, / representing the Union of
India and Mr. T. Dash, Learned Government
Advocate representing the State Government
of Orissa.

Non-payment of pensionary
benefits etc. to a retired Indian Forest
Service Officer, namely Late Md. Ahmedullah,
is the subject matter of this Original
Application filed under section 19 of the
Administrative Tribunals Act, 1985.

Originally the son and widow
of Late Md. Ahmedullah have filed this case
for getting the retiral dues. During the
pendency of this case, the widow of late
Md. Ahmedullah has also died leaving
behind the Applicant No. 1 (the son) to
prosecute this case.

By placing materials on
record, the Respondents have disclosed
that all pensionary benefits etc. of the
deceased Government servant have been
released. Learned Counsel for the Applicant
who has filed rejoinder points out during
the course of hearing today that still
there are some outstanding dues to be
paid to the Applicant by the Government/
Respondents.

In the aforesaid premises,
this Original Application is disposed of
by giving liberty to the Applicant to

submit a consolidated representation to the Respondents pointing out the dues yet to be released in favour of the Applicant's father/mother; which he should do by the end of July, 2004. Respondents are hereby directed to dispose of the grievances of the Applicant to be raised in his representation (to be filed by the end of July, 2004) within a period of 90 (ninety) days from the date of receipt of such representation, under intimation to the Applicant No.1.

With the disposal of this Original Application M.A.No.735 of 2003 also stands disposed of. No costs.

Send copies of this order to the Respondents and free copies of this order be given to learned counsel for both sides.

Jalw
02/07/04
(MANDIRANJAN MOHANTY)
Member (Judicial)